

NATIONAL COMPANY LAW TRIBUNAL
AMARAVATHI BENCH

PRESENT: HON'BLE JANAB MOHAMMED AJMAL - MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 25.02.2020 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 194/9/AMR/2019
NAME OF THE COMPANY	Ramakrishna Housing Pvt Ltd
NAME OF THE PETITIONER(S)	Greenply Industries Ltd
NAME OF THE RESPONDENT(S)	Ramakrishna Housing Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Haishavardhan Hbini	Advocate	8885808388	Ahaishavardhan

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
PRAMOD for A. VENKATESH	Adv	8 60 88 56 18 4	Pramod

ORDER

Counsel for both the sides are represent. The Petitioner on the IA filed memo of withdrawal of the case under the signature of the authorised signatory. Perused the Memo. The memo is accepted. The Company Petition is dismissed as withdrawn under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016. The Petitioner in case of non-payment, if any however, is at liberty to take recourse to appropriate remedy subject to laws of limitation and cause of action. The CP is accordingly disposed of.

- Sd -

MEMBER JUDICIAL